# GOVERNMENT OF INDIA MINISTRY OF FOOD PROCESSING INDUSTRIES LOK SABHA

### **UNSTARRED QUESTION NO. 452**

ANSWERED ON 15<sup>TH</sup> SEPTEMBER, 2020

#### REGULATORY MECHANISM FOR CENTRALLY FUNDED PROJECTS

#### **452. SHRI MANOJ TIWARI:**

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

- (a) whether the Government has any regulatory/ surveillance mechanism for centrally funded projects;
- (b) if so, the details of funds allocated and used thereof State-wise;
- (c) if not, the reasons therefor; and
- (d) the details about the concerned officials, State-wise, mechanism specially in Delhi/NCR alongwith nodal officials in this regard?

#### **ANSWER**

## THE MINISTER OF STATE FOR FOOD PROCESSING INDUSTRIES (SHRI RAMESWAR TELI)

(a) to (d): The Ministry of Food Processing Industries (MoFPI) is implementing the Central Sector Umbrella Scheme- PRADHAN MANTRI KISAN SAMPADA YOJANA (PMKSY) with various component schemes for, inter alia, creation of modern infrastructure and efficient supply chain for facilitating preservation and processing of all agricultural and allied produce in the country. No state-wise allocation of funds is made under the schemes of PMKSY. The schemes are demand driven under which credit linked capital subsidy as grants-in-aid is provided to applicants for setting up of various projects of food processing/preservation industries. Financial assistance to the eligible applicant is provided as per the Scheme guidelines and against the Expression of Interest issued by the Ministry from time to time. There is robust surveillance mechanism in selection, sanction and monitoring of execution of projects funded by MoFPI. On recommendations of Technical Committee, the projects are approved by an Inter-Ministerial Committee under the Chairpersonship of Minister, FPI. The release of various instalments of grants-in-aid is subject to matching contribution and spending of equity of the promoters of the projects, bank loan and completion of projects works at different stages as per the guidelines and certified by joint inspection team comprising of inter-Ministerial officials and concerned banks. Also, all the applicants of the projects with financial commitment of MoFPI above Rs 5 Crore are required to enter into pre-contract Integrity Pact, which is implemented through a panel of Independent External Monitors (IEMs).

The component schemes under PMKSY have inbuilt scrutiny and monitoring mechanism and no separate funds are allocated for this purpose. Senior Officers of MoFPI are allocated different states for coordination and monitoring of projects under PMKSY.

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